GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2531
ANSWERED ON MONDAY, 09th March, 2026

Delhi and District Cricket Association

2531. Shri Azad Kirti Jha:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government had ordered a probe/inspection of accounts of the Delhi and District Cricket Association (DDCA) under Section 206(5) of the Companies Act, 1956 and for round tripping of public money by its President into his own company and if so, the details thereof;

(b) if so, the action taken in pursuance of the report against the President and others who facilitated the fraud;

(c) whether the case is still being kept under wraps by DDCA and whether there is any plan to take any punitive action against the then President; and

(d) if so, the timeline by which action is likely to be taken?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

(SHRI HARSH MALHOTRA)

(a) to (d) : The Government has not ordered inspection under Section 206(5) of the Companies Act, 1956 of the books of account of Delhi and District Cricket Association (DDCA). However, on basis of complaints alleging irregularities in functioning of DDCA, inspection of books of account and other papers was ordered on 28.09.2012 under section 209A of the Companies Act, 1956. Subsequently, further inspection was ordered on 27.03.2015 under section 206(5) of the Companies Act, 2013. The inspection report indicated violations of sections 36, 150, 166, 209,210, 211 read with

Schedule VI, 217(3), 220, 285, 299, 303, 309, 314 and 211(3A)/(3C) of the Companies Act, 1956 read with Accounting Standards- 5, 15, 18, 19, 22 and 29. The above stated offences being compoundable in nature, the then Hon'ble Company Law Board has compounded the said offences, on the applications by the company and officers in default. Non-compliance of provisions of section 227 read with section 233 of the aforementioned Act were reported against the auditors of the company in the Inspection Report and prosecution was filed against the auditor and the same was also compounded. Further a complaint was also lodged with the Institute of Chartered Accountants of India, (ICAI) against the auditor. The Disciplinary Committee of ICAI vide orders dated 03/02/2023 reprimanded the said auditor.

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